

Shri Ranga (Chittoor): By this time, all the questions could have been asked and the answers given.

Shri Nath Pai: May I make a submission, Sir? I am sorry. I do not want to reopen anything that you have already said as not being open before the House. A very small and humble submission is none-the-less called for. I very respectfully want to submit to you that you may consider the desirability of introducing a degree of marginal elasticity in the rules of procedure, because these rules of procedure were framed when we were not confronted with an invasion, and when we try to seek information on matters which are of vital importance, you should be pleased to introduce a degree of elasticity in the rules, and a strict or rigid adherence to the rules may not help. It is in this faith that I have submitted this adjournment motion on this strike in Bombay. I would like that you give us an opportunity. I would not challenge you...

Mr. Speaker: I have said it several times, and in fact, I have said it every day, that I would request hon. Members that if on some occasion they are not satisfied with the decision that has been conveyed to them, they can come to me and discuss; the individual Member concerned can come and discuss with me. In this way, if every Member were to rise like this, what can I do? I receive about thirty or forty such notices, and if everyone of the Members who have tabled an adjournment motion takes up his individual motion of which he has given notice, can I answer them all? Or, is it possible at all to answer them?

Sir Nath Pai: I made a general submission, and not only about mine.

Mr. Speaker: Very well, I shall take that into account.

Shri Bagri rose—

Mr. Speaker: Order, order. Papers to be Laid on the Table.

12-18 hrs.

PAPERS LAID ON THE TABLE

STATEMENT ON VISIT TO CANADA, THE USA AND THE UK IN MAY-JUNE, 1963

The Minister of Economic and Defence Co-ordination (Shri T. T. Krishnamahari): I beg to lay on the Table a statement on my visit to Canada, the USA and the UK in May-June, 1963. [Placed in Library, see No. Lt—1378/63].

डा० राम मनोहर लोहिया (फर्रुखाबाद): अध्यक्ष महोदय, मेरा एक व्यवस्था का प्रश्न है। वायस ग्राफ अमरीका का मामला यह समझा गया कि वह खत्म हुआ इसलिए उस को मैं इस समय खत्म किये देता हूँ। लेकिन अब एक दूसरी व्यवस्था का प्रश्न है....

अध्यक्ष महोदय: क्या यह उस के सम्बन्ध में है जो कि पढ़ा गया है ?

डा० राम मनोहर लोहिया: दोनों के बीच में है। (इंटरप्वांस)

अध्यक्ष महोदय: दोनों के बीच ; और कुछ नहीं आ सकता है। डा० लोहिया अब बैठ जायें और हाउस में जो बिजनेस चल रहा है उस को आगे चलने दें।

डा० राम मनोहर लोहिया: मैं आप का हुक्म मानता हूँ, लेकिन मैं ने आप की नियामावली रात के दो बजे तक पढ़ी है और... (इंटरप्वांस)

ANNUAL REPORT OF NATIONAL COUNCIL OF EDUCATIONAL RESEARCH AND TRAINING AND AUDITED ACCOUNTS

The Minister of Education (Dr. K.L. Shrimali): I beg to lay on the Table a copy of the Annual Report of the National Council of Educational Research and Training for the period from September 1, 1961 to March 31,

1962, together with the audited accounts. [Placed in Library, see No. LT-1379/63].

1963 published in Notification No. G.S.R. 805 dated the 11th May, 1963.

NOTIFICATIONS UNDER COPYRIGHT ACT AND SALAR JUNG MUSEUM ACT

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): I beg to lay on the Table:

(i) a copy of the International Copyright (Third Amendment) Order, 1963 published in Notification No. S.O. 1279 dated the 4th May, 1963 under section 43 of the Copyright Act, 1957. [Placed in Library, see No. LT-1380/63].

(ii) a copy each of the following Rules under sub-section (3) of section 27 of the Salar Jung Museum Act, 1961:—

(a) The Salar Jung Museum (Amendment) Rules, 1963 published in Notification No. G.S.R. 1230 dated the 20th July, 1963.

(b) The Salar Jung Museum (Second Amendment) Rules, 1963 published in Notification No. G.S.R. 1231 dated the 20th July, 1963.

[Placed in Library, see No. LT-1381/63].

NOTIFICATIONS UNDER MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT AND REPORT OF CONTROLLER AND AUDITOR GENERAL OF INDIA ON THE ACCOUNTS OF THE COAL BOARD

The Minister of Mines and Fuel (Shri Alagesan): I beg to lay on the Table:

(i) a copy each of the following Rules under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—

(a) The Mineral Concession (Second Amendment) Rules,

(b) The Mineral Concession (Third Amendment) Rules, 1963 published in Notification No. G.S.R. 843 dated the 18th May, 1963.

(c) The Mineral Concession (Fourth Amendment) Rules, 1963 published in Notification No. G.S.R. 842 dated the 18th May, 1963.

[Placed in Library, see No. LT-1382/63].

(ii) A copy of Report of the Comptroller and Auditor General of India on the Accounts of the Coal Board for the year 1961-62, under sub-section (2) of section 12 of the Coal Mines (Conservation and Safety) Act, 1952.

[Placed in Library, see No. LT-1383/63].

PAPERS UNDER COMPANIES ACT

The Deputy Minister in the Ministry of Railways (Shri S. V. Ramaswamy): I beg to lay on the Table:

(i) a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) Annual Report of the Orissa Road Transport Company Limited, Berhampur, for the year 1961-62. [Placed in Library, see No. Lt-1384/63].

(b) Director's Report of the Orissa Road Transport Company Limited, Berhampur, for the year 1961-62 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library, see No. Lt-1385/63].